

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1595/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Shailendra Mangal Singh

V/s

Percept Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
31	Shailendra Mangal Singh Counsel Karil Tamboli, a/w Kusmi Narivekar and Suresh Sengar i/b Kusmi Vashni and Vashni	Advocate	

ORDER

CP No.1595/I&BC/NCLT/MB/MAH/2017

For the Petitioner has not filed the Affidavit as reflected under sec.9(3) of I&B Code, the Petitioner is given liberty to file the same with the Registry by sending a copy to the Respondent side along with the Petition. List this matter on 4.1.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)